

WRIT PETITION (PIL)

FILING NUMBER: 2829/2020

MRITUNJAY KUMAR AND ORS.

: PETITIONER

Vs

STATE OF JHARKHAND AND OTHERS.

: RESPONDENTS

BENCH : D.B

CAVEAT: Clear

CFS:

PETITION : NIL

AFIDAVIT : NIL

VAKALATNAMA: NIL

DEFECT IF ANY :

This petition has been filed through e-mail therefore CFs of Rs. 250, 05 and 15 has not been given.

1. This petition has not been affidavit.
2. Adv. Welfare stamp of Rs 15 each is wanting on affidavit and VAK.
3. Adv. asso. Stamp and Adv. clerk asso. Stamp is wanting on VAK.
4. Jurisdiction clause on index, synopsis, and cause title page may be verified or corrected.
5. Para 2 and 3 has not been drafted as per JHC (PIL) Rule 2010.
6. Petitioner no. may be mentioned in para 1 of affidavit.
7. Statement regarding vouching on behalf of other petitioner may be mentioned in affidavit by S/A.
8. All annex may be certified to be true.
9. F/C or T/C of page no. 12 to 20, 23 24, 30, 31 may be given.
10. T/C of page no. 37 to 42 may be given.
11. Address portion may be corrected.

Saket Kumar Singh

16/06/2020.